GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1928 TO BE ANSWERED ON 27TH JULY, 2017

BAN ON PETROL AND DIESEL VEHICLES

1928. SHRI P. KUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken any decision regarding banning of petrol and diesel vehicles that are 15 and 10 years old respectively;
- (b) if so, the details thereof;
- (c) whether the Government is considering the condition of the vehicle before implementing the ban, if so, the details thereof and if not the, reasons thereof; and
- (d) the steps taken by the Government to protect the owners of the vehicles where condition of the vehicles is very good, including from the point of view of pollution, among others?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) to (c) No, Madam. The National Green Tribunal (NGT) vide its order dated 07.04.2015 has directed that Petrol vehicles which are more than 15 years old and diesel vehicles that are more than 10 years old shall not be registered in the NCR, Delhi.
- (d) The Government has filed an application in the National Green Tribunal (NGT) to review the order banning of petrol and diesel vehicles which are more than 15 years and 10 years old respectively. The hearing has been completed and final order of hearing by the NGT is awaited.
